

India to Tibet since the expiry of the Indo-Tibet Trade Agreement. Government have adopted necessary measures to control such illegal traffic in goods.

Geological Survey of Goa

1769. { **Shri A. V. Raghavan:**
 { **Shri Pottekkatt:**
 { **Shri Raghunath Singh:**
 { **Shri Kolla Venkaiah:**
 { **Shri Hari Vishnu Kamath:**

Will the **Prime Minister** be pleased to state:

(a) whether there is any proposal before Government to conduct a thorough geological survey of Goa; and

(b) whether any official report about the mineral wealth of Goa is available?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): (a) Yes, Sir. A team of officers of the Geological Survey of India has been in Goa from the 7th of July, 1962 and is conducting a detailed survey of the territory.

The Indian Bureau of Mines are also sending a team of officers to Goa in the end of August, 1962.

(b) No official report on this subject is available.

Manufacture of Salt in Tiruchendur Taluk, Madras

1770. { **Shri A. K. Gopalan:**
 { **Shri Umanath:**
 { **Shri P. Kunhan:**

Will the **Minister of Commerce and Industry** be pleased to state:

(a) whether it is a fact that Government of India have under their control porombote waste lands for the manufacture of salt in the Kayalpatham North Village, Tiruchendur Taluk (Madras State);

(b) if so, how much;

(c) whether any of these lands has been allotted to some landless persons for cultivation;

(d) if so, the details thereof;

(e) whether Government have received any request from some landless persons in the above village requesting allotment of the remainder of waste lands for cultivation amongst them as well as help in getting these lands under cultivation; and

(f) if so, what action has been taken?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) to (f). No waste lands are available for salt manufacture in the Kayalpatham Village. A request was received from the Landless Poor Ryots Co-operative Production Association, Arumuganeri, Madras State in June, 1962 for assignment of waste lands in the area for purposes of cultivation. The applicants have been informed that only an area of 10.08 acres is available in the locality for cultivation of food crops and there is no objection to the lease of this area to them through the agency of the State Government.

Cancellation of Allotments to Displaced Persons

1771. Shri A. K. Gopalan: Will the **Minister of Works, Housing and Supply** be pleased to state:

(a) whether it is a fact that the Alwar Managing Officer, Custodian Department has started cancellation of allotments to **Displaced Persons** who fail to pay the price of their land;

(b) whether it is not a fact that rule 102 of the **Displaced Persons (Compensation and Rehabilitation) Rules, 1955** clearly gives **Khatadari**, rights to displaced person allottees;

(c) if so, whether the action of the Alwar Managing Officer Custodian Department is not in violation of the above rule; and